

Shri R. K. Chaudhury (Gaurati): Sir, may I know something about the position.....

Mr. Speaker: Order, order. The hon. Member (I am afraid I should be very strict over this matter) cannot be permitted to put a question from a different seat.

I have requested hon. Members that, so far as possible, they should stick to the same seat or sit near about. Otherwise, it creates difficulty for the Chair to spot out a Member. I will again refer to that difficulty after a minute.

Whatever suggestions they may have, hon. Members may make them to the Home Minister and I shall permit him to make a further statement on the subject.

PREVENTIVE DETENTION (SECOND AMENDMENT) BILL

PETITIONS RECEIVED

Shri Vartak (Thana): I beg to present the report of the Committee on Petitions on the Bill further to amend the Preventive Detention Act, 1950.

PREVENTIVE DETENTION (SECOND AMENDMENT) BILL—Contd.

Mr. Speaker: The House will now proceed with the further consideration of the following motion moved by Dr. Kailas Nath Katju on the 17th July, 1952, namely:

“That the Bill further to amend the Preventive Detention Act, 1950, be taken into consideration”.

Along with that there are three amendments. I need not recapitulate them.

In this connection, I should like to invite the earnest attention of hon. Members who wish to speak that this debate has been carried on for a pretty long time; and, so far as I can see, all the main points giving the constitutional aspects, the legal aspects and the factual aspects and all that have been considered. Hon. Members will therefore kindly shorten their speeches now, referring only to such further factual things or other arguments which have not been covered till now. Because, my impression on going through the debate is that it is practically repetition of the same argument—though of course I may say that it is not repetition of the exact words, but it is more or less a

paraphrase of what has been said before. That is one point to which I would invite the attention of all Members.

I should now call upon Shrimati Subhadra Joshi to continue her speech. In this case too, the hon. the lady Member has changed her seat in such a manner that I could not find out whether she was in the House at all. That is the difficulty. It is not merely a technical point which I am making. When a name is there, I naturally look to the place where the hon. Member has been usually sitting, and I cannot be expected to enquire first through my Private Secretary or the official here to find out whether the hon. Member is present in the House or not. I was just going to pass on, saying that she is not here and I was going to call upon somebody else. But on enquiry I found that she was here. Now she will kindly stick to the place which she is occupying.

श्रीमती सुभद्रा जोशी (करनाल) :

अध्यक्ष महोदय, मैं कल इस बात का जिक्र कर रही थी कि देश में हालात ऐसे हैं कि जब तक इस क्रिस्म का कोई कानून हमारी हुकूमत के पास नहीं होता है तब तक उन हालात पर क़ाबू पाना मुश्किल है। इस सिलसिले में मैं कल औरतों का जिक्र कर रही थी और अर्ज कर रही थी कि जब से यह जमातें आर्गनाइज (organise) हुई हैं, या थोड़ा ज़्यादा जनता के सामने आई हैं, खास कर सन् १९४७ के दंगों के बाद, हुई लोग यह देख रहे हैं कि किसी न किसी बहाने से कभी पाकिस्तान में जो हमारी बहनें हैं उन का नाम ले कर, कभी यहां धर्म के नाम से, कभी किसी बदला लेने के बहाने से औरतों की इज्जत को खतरे में डाल दिया जाता है और जैसा मैं ने पहले कहा कि उन्होंने ऐसे ऐसे तरीक़े निकाले हैं जिन पर पेश पाना बहुत मुश्किल है। और जो उन के लीड (lead) करने वाले होते हैं वह कभी सामने नहीं आते हैं। इसी सिलसिले में मैं आप से कह रही थी, अध्यक्ष महोदय, कि यह तकरीबन रोजमर्रा की बातें